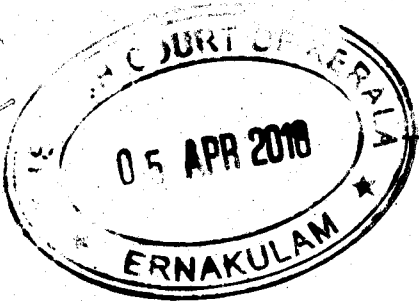


32125

Kochi:682 031
Dated:02.04.18



THE HIGH COURT OF KERALA

PROCEEDINGS

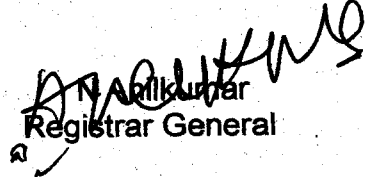
Sub: High Court Establishment – Spectacle Allowance to Part Time
Contingent Employees – Sanctioned –Orders issued – Regarding.

- Read: 1. GO(P) 07/2016/Fin dated 20.01.2016
2. GO(P)No.180/2016/Home dated 20.06.2016
3. G.O(M.s) 54/2018/(94)/Fin dated 15.02.2018

ORDER NO.FW3-49631/14

The Honourable the Chief Justice is pleased to order that G.O(M.s) 54/2018/(94)/Fin dated 15.02.18(printed overleaf), sanctioning Spectacle Allowance to Part Time Contingent Employees , is made applicable to the members of the High Court service, as required under the second proviso to Rule 37(2) of the Kerala High Court Service Rules 2007.

(By Order)


Registrar General

To

- The Accountant General(A&E), Kerala, Thiruvananthapuram.
- The Director, Kerala Judicial Academy, High Court.
- The Joint Registrars, High Court.
- The Public Relations Officer, High Court
- The Finance Officer, High Court.
- The Private Secretary to the Chief Justice, High Court.
- The Chief Librarian, High Court.
- The DMU (SPARK), High Court .
- The Asssistant Registrar in charge of A Section, High Court.
- The Asssistant Registrar in charge of G(Accounts-I) Section, High Court.
- The Asssistant Registrar in charge of G(Accounts-III) Section, High Court.
- The Asssistant Registrar in charge of K section, High Court.
- The Confidential Assistants to Registrars, High Court.
- The A Section, High Court.
- The G(Accounts-I) Section, High Court.
- The G(Accounts-II) Section, High Court.
- The G(Accounts-III) Section, High Court.
- ✓ The I.T Section, High Court(for publication in the website of High Court)
- The K Section, High Court.
- The Administrative Records Section, High Court
- The Notice Board, High Court.
- The File.



GOVERNMENT OF KERALA
Abstract

Pay Revision 2014 - Spectacle Allowance to Part Time Contingent Employees- Sanctioned - Orders Issued.

FINANCE (ANOMALY RECTIFICATION CELL) DEPARTMENT

G.O.(Ms)No.54/2018/(94)/Fin Dated, Thiruvananthapuram, 15/02/2018

Read :-1.G.O(P)No.197/2015/H&FWD dated 10.09.2015

2.G.O(P)No.7/2016/Fin dated 20.01.2016.

ORDER

As per the Government Order read as 2nd above, pay and allowances of State Government Employees, Teachers and Part Time Contingent Employees have been revised w.e.f 01.07.2014 wherein it has been ordered that the cost incurred towards the purchase of spectacles will be reimbursed subject to a maximum of Rs.1200/- and the benefit will be admissible once in five year of service. But this benefit has not been extended to Part Time Contingent Employees.

2. Government have examined the matter in detail and are pleased to order that Part Time Contingent Employees will be allowed to reimburse the cost towards the purchase of spectacles for own use subject to a maximum of Rs.1200/- as per the procedure laid down in G.O read as 1st above. The reimbursement will be allowed once in five year of service.

By Order of the Governor,
G.ASOK KUMAR
JOINT SECRETARY(FINANCE)

To

The Principal Accountant General (A&E/G&SSA) Kerala,
Thiruvananthapuram

The Accountant General(E&RSA) Kerala, Thiruvananthapuram

The Secretary to Governor

Private Secretary to Chief Minister and other Ministers

All Secretaries, Special Secretaries, Additional Secretaries,

Joint Secretaries, Deputy Secretaries and Under Secretaries to
Government.

All Heads of Departments and Offices

The Director of Treasuries, Thiruvananthapuram.

The Director of Public Relations, Thiruvananthapuram

The Nodal Officer, www.finance.kerala.gov.in

The Web & New Media, Information and Public Relations
Department

Stock file/Office copy (e.467973)

Forwarded By Order

Nirvanan

Section Officer